



2026:AHC:50107

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7827 of 2026

Omprakash

.....Petitioner(s)

Versus

State Of U.P. And 37 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Munna Tiwari, Sandeep Kumar Singh
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Additional Commissioner, Administration, Mandal Gorakhpur, Tehsil Khajani, District Gorakhpur to decide the Case No.01577 of 2019, Computerized Case No.C201905000001577 (Omprakash Vs. Mangaru and others), under Section 333 of U.P.Z.A. & L.R. Act, 1950 within stipulated period.
4. Heard counsel for the parties.
5. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present writ petition is **disposed of finally** with a direction to the Respondent No.2 namely Additional Commissioner, Administration, Mandal Gorakhpur, Tehsil Khajani, District Gorakhpur, to decide the aforesaid case in accordance with law **expeditiously** without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

March 11, 2026

Swati